

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

(IB)-402(PB)/2017

**IN THE MATTER OF:**

**STUP Consultants Private Limited** ..... **Petitioner**  
**v.**

**Egis India Consulting Engineering Pvt. Ltd.** ..... **Respondent**

**SECTION : UNDER SECTION 9**

**Order delivered on 20.11.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

**Deepa Krishan**  
**Hon'ble Member (T)**

**For the Petitioner(s): Ms. Aakansksha Kaul, Mr. Haroor Asrar & Ms. Nikita Aggarwal, Advocates**

**For the Respondent(s): Mr. Ashish Virmani & Ms. Tanisha Khaitan, Advocates**

**ORDER**

Learned counsel for the petitioner seeks and is granted five days' time to file rejoinder. Let the rejoinder be filed within five days with a copy in advance to the learned counsel for the respondent.

List for further consideration on 28.11.2017.

Sd/—

**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

Sd/—

**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

20.11.2017  
Vineet